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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION NO. : IA/42/2017
IN
PETITION NUMBER : CP/12/2017
NAME OF THE APPLICANT : L&T SOUTH CITY PROJECTS LTD
UNDER SECTION : 14(1)

S.No.	Name (in Capital)	Represented by	Signature
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(1)	T. V. P. Sai Vihari	Counsel for Applicant	T. V. P. Sai Vihari
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ORDER

Shri T V P Sai Vihari, counsel for applicant present. He stated that the order that came to be passed by this Tribunal on 17.2.2017 in CP 12/17 that was filed under Sec. 14(1) of the Companies Act, 2013 wherein after allowing the application of the company, direction was issued that the copy of the Tribunal order alongwith copy of the altered Articles of Association be filed with ROC within a period of 15 days. But as per the submissions made by the applicant, there are some technical difficulties being faced as the MCA website is not accepting the papers attempted to be filed. Therefore, a prayer is made in the application for enlarging of time. Since the technical problem is prevalent in the MCA website, we allow the application and enlarge the time till the technical defect in the MCA website is resolved and the day the technical defect is resolved in connection with the MCA website, thereafter the applicant shall file the required documents in compliance of the order dated 17.2.2017 within a week's time. Accordingly the application is **disposed of**.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)